

Central Administrative Tribunal
Principal Bench : New Delhi

O.A. No. 1651/2000

New Delhi this the 10th of August, 2001

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Shri Mukesh Yadav,
S/o Shri Mange Ram Yadav,
R/o Village Ballor PO Bhahadurgarh,
Distt. Jhajjar, Haryana ... Applicant

(By Advocate: Shri Shyam Babu)

Vs

1. Govt. of NCT Delhi,
Through its
Chief Secretary,
5, Sham Nath Marg.
Delhi.
2. Commissioner of Police,
Delhi, Police Headquarters,
IP Estate,
New Delhi.
3. Union of India,
through its Secretary,
Ministry of Home Affairs,
North Block, New Delhi.
4. Dy. Commissioner of Police,
IIBn. DAP, Delhi.

Respondents

(By Advocate: Shri George Paracken)

O R D E R (Oral)

By Hon'ble Shri S.R. Adige, VC (A)

Heard both sides.

2. It is not denied that applicant's case is fully covered by the Tribunal's order dated 24.10.1997 in OA 2410/96 Parmender Kumar & Others Vs. Commissioner of Police. The aforesaid ruling in Parmender Kumar's case has been relied upon in the Tribunal's order dated 7.1.2001 in OA No. 2432/98, Vikram Singh Vs. Govt. of NCT and others. A copy of the same has been shown to us. Under the circumstances the directions contained in Vikram Singh (Supra) are ordered to be followed.

(9)

3. We are informed that the Tribunal's Order in Parmender Kumar's case has been challenged in the Delhi High Court vide CWP No. 1073/98. Our direction in the present OA will be subject to the outcome of the aforesaid appeal pending in the Delhi High Court.

4. OA is disposed of accordingly. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S. R. Adige
(S. R. Adige)
Vice Chairman (A)

Mittal